[Shri K. Raghu Ramaiah]

and I said, I will convey the suggestion_s to the Government and find their reaction thereto. That is where the matter stands.

श्वी जनेक्वर मिश्च : यह रघुरमैया साहब ने क्या सफाई दी मेरी तो समझ में नहीं ग्राया। क्योंकि सारे हिन्दुस्तान में यह चर्चा है... (इंटरप्शंन)... हम चाहते हैं कि ग्राप उन से सफाई दिलवायें ।.. (इंटरप्शंस) ...

श्री मघ लिमये : इस ग्राडिनेंस के विरोध

में वाक आउट करता हूं।

(Shri Madhu Limaye and some other hon. Members then left the House.)

Explanatory Statement Re. Textile Undertakings (Nationalisation) Crdinance, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): On behalf of Shri T. A Pai, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-8428/74].

NOTIFICATIONS UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1974

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHAN DHARIA): I beg to lay on the Table—

 A copy each of the following Gujarat Notifications under subsection (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat—

(i) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of

Board) (Amendment) Rules, 1974, published in Notification No. GH J|47|74|SCB-1073|A-1, in Gujarat Government Gazette dated the 31st August, 1974.

(ii) Notification No. GH|J|48|
74|SCB-1073|A-1, published in Gujarat Government Gazette dated the 31st August, 1974.

 (iii) Notification No. GH|J|51|
 74|SCB|1073|A-1, published in Gujarat Government Gazette dated the 26th September, 1974.

(2) A statement explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. Sec. No. LT-8420 74].

SHRI P. G. MAVALANKAR: About Item No. 5, my enquiry is two-fold. It is noticed that the Gujarat Slum Areas 'Improvement, Clearance and Redevelopment) Act was passed and brought into cfrect in 1973. About the notifications he is laging on the Table, I want to know why they have been delayed so much. After the gassage of the Act, why is it that the Gujara: Administration did not issue these notifications immediately?

About para 2 explaining the reasons for not laying the Hindi version, etc., being the opening day I would like to say this and I would not repeat it. In spite of our repeated and strong objections which were expressd here both in English and more particularly in Hindi, this habit of disregarding an important decision of the Government is growing and Government takes shelter under this or that excuse. I want to know whether the Gujarat or the Central Government have not got facilities for ensuring promptness in providing translations in Hindi of all the communications, notifications etc.

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